The Andhra Pradesh Co-Operative Societies Spinning Mills Regulation) (Amendment) Act, 1995

Act 2 of 1995

Keyword(s):
Co-operative societies Spinning Mills

Amendment appended: 6 of 2001

ACT No. 2 OF 1995*

3rd Feb, 95

An Act further to amend the Andhra Pradesh Co-operative Spinning Mills (Regulation) Act, 1983.

Whereas he Bill further to amend the Andhra Pradesh Co-operative Spinning Mills (Regulation) Act, 1983, which has been introduced in the Legislative Assembly of the State, has not been passed by the Legislative Assembly.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Co-operative Spinning Mills (Regulation) (Amendment) Act, 1995.

(2) It shall be deemed to have come into force on the 30th May, 1994.

2. In the Andhra Pradesh Co-operative Spinning Mills (Regulation) Act, 1983, after section 5, the following section shall be inserted, namely:—

5A. (1) The Government may, by notification, after or add to or cancel any item in the Schedule.

*Received the assent of the Governor on the 3rd February 1995. For statement of object & reasons please see the Andhra Pradesh Gazette Part IV-A-Extraordinary dated 17-1-95 at pages 4 & 5.

J. No.—1854—2
(2) Where a notification has been issued under sub-section (1) there shall, unless the notification is in the meantime rescinded be introduced in the Legislative Assembly, as soon as may be, but in any case during the next session of the Legislative Assembly following the date of the issue of the notification, a Bill on behalf of the Government, to give effect to the alteration, addition or cancellation as the case may be, of the Schedule specified in the notification, and the notification shall cease to have effect when such Bill becomes law, whether with or without modifications but without prejudice to the validity of anything previously done thereunder:

Provided that if the notification under sub-section (1) is issued when the legislative Assembly is in session, such a Bill shall be introduced in the Legislative Assembly during that session:

Provided further that where for any reason a Bill as aforesaid does not become law within six months from the date of its introduction in the Legislative Assembly, the notification shall cease to have effect on the expiration of the said period of six months.

(3) All references made in this Act to any item in the Schedule shall be construed as relating to the item in the Schedule as for the time being amended in exercise of the powers conferred by this section.

3. The Andhra Pradesh Co-operative Spinning Mills (Regulation) (Second Amendment) Ordinance, 1994 is hereby repealed.
ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 7th April, 2001 and the said assent is hereby first published on the 10th April, 2001 in the Andhra Pradesh Gazette for general information.

ACT No. 6 OF 2001

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH CO-OPERATIVE SPINNING MILLS (REGULATION) ACT, 1983.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India, as follows:-

1. (1) This Act may be called the Andhra Pradesh Co-operative Spinning Mills (Regulation) (Amendment) Act, 2001.

(2) It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette, appoint.

2. In the Andhra Pradesh Co-operative Spinning Mills (Regulation) Act, 1983 in the Schedule, after item 18, the following item shall be added, namely:-

[25]

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

Under the provisions of sub-section (2) of Section 4 of the Andhra Pradesh Co-operative Spinning Mills (Regulation) Act, 1983 (Act 15 of 1983), the Government are empowered to appoint a Special Officer or a Committee to manage the affairs of the federation and the mills specified in the Schedule to the said Act.

After the commencement of the said Act, certain new mills were started one such being the Chilakaluripeta Cotton Growers Spinning Mills in Guntur District registered in January, 1988. Since such mills have been established after the commencement of the said 1983 Act, they are not covered by the Andhra Pradesh Co-operative Spinning Mills (Regulation) Act, 1983. In order to maintain uniformity in regulating the working of all the Mills, it has been decided to amend the schedule appended to the 1983 Act by way of inclusion of the Chilakaluripeta Cotton Growers Co-operative Spinning Mills Limited as item 19 to the Schedule.

The Bill seeks to give effect to the above decision.

P. BHUMANNA,
Minister for Handlooms & Textiles